

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-234(PB)/2017

IN THE MATTER OF:

STUP Consultants Pvt. Ltd.Petitioner

v.

Egis India Consulting Engineering Pvt. Ltd.Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Ms. Aakanksha Kaul, Advocate

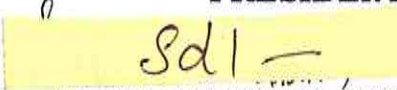
For the Respondent(s) :

ORDER

Ms. Aakanksha Kaul, learned Counsel for the applicant states that on account of deficiency in sending the notice under Section 8 of the IBC, 2016, demanding the debt from the corporate debtor, the present petition is incomplete and therefore, she may be permitted to withdraw the same with liberty to file a fresh one on the same cause.

In view of the statement made by the learned counsel, we dismiss the petition as withdrawn with liberty to file fresh one on the same cause of action.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)